

Central Administrative Tribunal
Principal Bench, New Delhi.

(12)

OA-2746/92

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISJAS, MEMBER (A)

New Delhi this the 7th day of November, 1996.

1. Shri Achhay Lal,
S/o Shri Lal Ram,
R/o 635, New Subzi Mandi,
Azadpur, Delhi.
2. Shri Ram Babu,
S/o Shri Gidhari,
R/o 635, New Subzi Mandi,
Azadpur, Delhi.
3. Shri Biri Singh,
S/o Sh. Parbhoo Singh,
R/o 635, New Subzi Mandi,
Azadpur, Delhi.
4. Shri Mahi Pal,
S/o Sh. Lal Singh,
R/o 635, New Subzi Mandi,
Azadpur, Delhi.

Applicants

(through Shri B.S. Mainee, advocate)

versus

1. Union of India through
the Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi.
2. The General Manager,
North Eastern Railway,
Gorakhpur.
3. The Divisional Railway Manager,
North Eastern Railway,
Izatnagar.

Respondents

(through Shri P.S. Mahendru, advocate)

The application having been heard on 07.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair (J), Chairman

Applicants seeks a direction to respondents

'to reinstate' them with consequential benefits. In the state of pleadings it is not possible to make an adjudication regarding the claims of applicant. Respondents agree to examine the cases if applicants produce the casual service card or any other acceptable material. Applicants may move third respondent, Divisional Railway Manager, North Eastern Railway, Itanagar with such material as they may have and the said respondent will examine the claims of applicants, pass appropriate orders in terms of exhibit R-1 Scheme within four months and communicate the same to applicants. With this direction we dispose of application. No costs.

2. We make it clear that this direction by itself will not confer a cause of action on applicant.

Dated, 7th day of November, 1996.

(S. P. Biswas)
Member (A)

Chettur Sankaran Nair (J) Chairman

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